

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

232. C.P. (IB)/756(MB)2023

**IN THE MATTER OF**

Bank of Baroda

VS

Prafulla Shridhar Vaidya

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 19.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:  
For the Respondent:

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**ORDER**

Adjourned to **30.08.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham